

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH.

RA No.379/2001 in OA No.1148/2001

New Delhi, this the 11th day of December, 2001

HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Sirajuddin

-Applicant

-Versus-

Govt. of N.C.T. of Delhi & Others

-Respondents

ORDER (BY CIRCULATION)

By Shri Shanker Raju, Hon'ble Member(J):

present R.A. is filed, seeking review of The order dated 4.10.2001 passed in OA No.1148/2001. perused the order dated 4.10.2001. We do not find the face of apparent on the record discovery of new material which was not available the review applicant despite due diligence at the time of final hearing. By way of this R.A. the applicant seeks to re-argue the case, which 18 The present R.A. is not maintainable permissible. provisions of Section 22 (3) (f) Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

S. KUM (Shanker Raju) Member(J)

'San.'